

MEGHALAYA LEGISLATIVE ASSEMBLY

BULLETIN PART - I

BUDGET SESSION THURSDAY, 18th APRIL, 2013

The House met at 10 a.m. with the Hon'ble Speaker in the Chair, and sat till 4:05 p.m. The day was allocated for transaction of Government Business.

1. Questions:

Questions No.133 – 147 were taken up and disposed off.

2. Demand for Grants:

Grant No.21: No Cut Motion was moved, and it was passed.

Grant Nos. 22, 23, 24, 25: were passed.

No Cut Motion was moved on Grant No.26 and Grant No.27 and they were passed.

Grant Nos. 28, 29, 30, 31: were passed.

No Cut Motion was moved on Grant No.32, and it was passed.

Grant No.33 was passed.

No Cut Motion was moved on Grant No. 34, and it was passed.

Grant Nos. 35, 36, 38, 39,40 were passed.

No Cut Motion was moved on Grant No.41, and it was passed.

Grant No.42 was passed.

No Cut Motion was moved on Grant No.43, and it was passed.

Grant Nos. 44, 45, 46, 47, 48, 49 were passed.

A Cut Motion was moved on Grant No.50 by Shri Ardent M. Basaiawmoit.

Shri Prestone Tynsong, Minister Forest replied.

Not satisfied with the reply of the Minister, Shri Ardent Basaiawmoit was not willing to withdraw his Cut Motion. It was then put to vote and the Grant was passed.

Grant Nos. 51, 52, 53, 54, 55 were passed.

No Cut Motion was moved on Grant No.56, and it was passed.

Grant Nos.57, 60 were passed.

3. Dr. Mukul Sangma, Chief Minister in-charge Finance introduced the Meghalaya Appropriation (No.II) Bill, 2013.

4. Shri Prestone Tynsong, Minister Parliamentary Affairs moved the Motion for suspension of Rule 72(c). The Motion was adopted.

5. Dr. Mukul Sangma, Chief Minister moved that the Meghalaya Appropriation (No.II) Bill, 2013 be taken into consideration and passed by the House.

The Bill was taken into consideration and passed by the House.

6. The Meghalaya Lokayukta (Amendment) Bill, 2013:

Amendment was tabled from both the Government and Opposition. After discussion and clarification from the Chief Minister, The Meghalaya Lokayukta (Amendment) Bill, 2013 was taken into consideration and passed.

7. Smti. R. Warjri, Minister in-charge Home (Police) moved for taking into consideration the Meghalaya Police (Amendment) Bill. The Bill was taken into consideration and passed by the House.

8. Election to the Office of Deputy Speaker:

Hon'ble Speaker informed that two sets of Nomination Papers have been filed in favour of Shri Sanbor Shullai. One set had been proposed by Shri Marthon Sangma and seconded by Shri Winnerson D. Sangma, and another set had been proposed by Shri Cherak Momin and seconded by Shri Brigady Marak.

The Nomination papers were found to be in order. Since no other nomination papers had been filed, and since his candidature had not been contested, the Hon'ble Speaker therefore declared Shri Sanbor Shullai as having been elected as Deputy Speaker of the Ninth Meghalaya Legislative Assembly.

Felicitation speech was given by Dr. Mukul Sangma, Chief Minister, Dr. Donkumar Roy, MLA, Dr. D. D. Lapang, MLA, Prof. R.C.Laloo, Deputy Chief Minister, Shri Ronnie V. Lyngdoh, Govt. Chief Whip, Shri Pynshngainlang Syiem, MLA and Shri James K. Sangma, MLA.

Shri Sanbor Shullai, Hon'ble Deputy Speaker made a speech thanking the hon'ble Members.

Hon'ble Speaker also made a Felicitation speech.

9. Election to Financial Committees:

Election was held to fill up the vacancies in the Committee on Public Accounts and Committee on Public Undertakings.

a. The following Members were elected to the **Committee on Public Accounts:**

Shri R. V. Lyngdoh, Shri H. S. Lyngdoh, Shri Paul Lyngdoh, Shri Pynshngainlang Syiem and Shri David Nongrum. In pursuance of Rule 198(I) of the Rules of Procedure and Conduct of Business, the Hon'ble Speaker appointed Shri H. S. Lyngdoh as Chairman of the Committee.

b. The following Members were elected to the **Committee on Public Undertakings:**

Shri Hopeful Bamon, Shri Salseng C. Marak, Shri Phlastingwell Pangniang, Shri Pynshngainlang Syiem and Shri T. Chyne.

In pursuance of Rule 198(I) of the Rules of Procedure and Conduct of Business, the Hon'ble Speaker appointed Shri Salseng C. Marak as Chairman of the Committee.

10. Committee on Estimates:

The Hon'ble Speaker informed that 7(seven) valid nominations were received in favour of the following Members:

1. Dr. D. D. Lapang.
2. Shri Ronnie V. Lyngdoh.
3. Shri Nihim D. Shira.
4. Shri Hopeful Mawthoh.
5. Dr. Jemino Mawthoh.
6. Shri Witting Mawsor.
7. Shri Marthon Sangma.

Since the number of candidates is equal to the number of seats to be filled up, all the 7(seven) Members were declared elected to the Committee on Estimates. Hon'ble Speaker also informed that in pursuance of Rule 198(I) of the Rules of Procedure and Conduct of Business, Dr. D. D. Lapang has been appointed as Chairman of the Committee on Estimates.

Dr. Mukul Sangma, Chief Minister presented the Report of the Comptroller and Auditor General of India on State Finances for the year ended 31st March, 2012.

11. Obituary References:

Dr. Mukul Sangma, Chief Minister, Dr. Donkumar Roy, MLA, Shri Salseng C. Marak, MLA, Shri Rowell Lyngdoh, Deputy Chief Minister, Shri James K. Sangma, MLA and Hon'ble Speaker spoke and paid tribute to (L) Shri Kumud Ranjan Jha, (L) Shri Rabindra Nath Chaudhury and (L) Shri Bires Nongsiej. Warm and rich tribute was paid particularly to (L) Shri Bires Nongsiej.

12. Prorogation Sine-die:

The House was prorogued Sine-die.

*Dated Shillong,
the 18th April, 2013.*

*Comm. & Secretary,
Meghalaya Legislative Assembly.*